

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.292/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Petitioner : West Bengal State Electricity Distribution Co.Ltd. (WBSEDCL)

Respondents :NTPC Ltd. and others

Date of hearing : 8.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, WBSEDCL
Shri R.B. Sharma, Advocate, BSHPCL, GRIDCO and BRPL
Shri Shankar Saran, NTPC
Shri Umesh Ambati, NTPC
Shri Ajay Dua, NTPC
Shri Nishant Gupta, NTPC
Shri Sameer Singh, BYPL
Shri Manish Garg, UPPCL and BYPL

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission's direction dated 6.10.2016, the petitioner has impleaded the beneficiaries of Farakka Super Thermal Power Station as parties to the petition and has filed revised memo of parties. Learned counsel for the petitioner further submitted that NTPC and UPPCL have filed their replies. However, other respondents have not filed their replies so far. Learned counsel requested for time to file rejoinders to the replies of NTPC and UPPCL.

2. Learned counsel appearing on behalf of BSHPCL, GRIDCO and BRPL submitted that the petitioner has not served copy of the petition so far and requested to direct the petitioner to serve copy of the petition on BSHPCL, GRIDCO and BRPL. In response, learned counsel for the petitioner submitted that the copy of the petition has already been served on the respondents and in this regard, proof of service has already been submitted before the Commission.

3. The Commission directed the petitioner to serve copy of petition on the respondents immediately. The respondents were directed to file their replies, on affidavit, by 30.12.2016 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 20.1.2017. The Commission directed the petitioner and

the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 9.2.2017.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**